

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
BENGALURU BENCH, BENGALURU**  
(Through Physical Hearing / VC Mode (Hybrid))

**ITEM No.22  
C.A. No.11/2024 in  
C.P. (CAA).No.16/BB/2023**

**IN THE MATTER OF:**

M/s. Hermes Distillery Pvt. Ltd.

... Petitioner

**Order under Section 230-232 of Companies Act, 2013**

**Order delivered on 12.02.2024**

**CORAM:**

**SHRI K.BISWAL  
HON'BLE MEMBER (JUDICIAL)**

**SHRI MANOJ KUMAR DUBEY  
HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicants in CA.11/2024 : Shri K. Dushyanth Kumar, PCS

**ORDER**

**C.A. No.11 of 2024:**

1. The present application has been filed under Rule 11 of the NCLT Rules, 2016 seeking to change the Appointed Date under the approved Scheme of Arrangement from 01.04.2022 to 01.04.2023.
2. Heard the Ld. Counsel for the Applicant Companies.
3. In the circumstances, and for the reasons mentioned in the Application, the C.A. is hereby allowed by changing the Appointed Date under the approved Scheme of Arrangement from 01.04.2022 to 01.04.2023. Further, the Ld. Counsel for the Applicant is directed to file the amended Scheme with a revised Appointed Date in the Registry and before all the Statutory Authorities.
4. Accordingly, **C.A. No.11 of 2024 is disposed of.**

**-Sd-  
(MANOJ KUMAR DUBEY)  
MEMBER (TECHNICAL)**

Anishma

**-Sd-  
(K. BISWAL)  
MEMBER (JUDICIAL)**